

GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY

No. F.2/07/2020/S.1/172

Dated: 18.05.2020

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization; and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas, Delhi Disaster Management Authority has issued Order No. 130 dated 03.05.2020 with regard to extension of lockdown till the midnight of 17.05.2020, in pursuance of Ministry of Home Affairs, Govt. of India Order No.40-3/2020-DM-I(A) dated 1<sup>st</sup> May 2020;

And whereas, in continuation of Order No.40-3/2020-DM-I(A) dated 1<sup>st</sup> May 2020, Ministry of Home Affairs vide order No. 40-3/2020-DM-I(A) dated 5<sup>th</sup> May 2020 (Copy enclosed) has issued Standard Operating Protocols (SOPs), for movement of Indian Nationals stranded outside the country and of specified persons to travel abroad;

Now therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, Delhi Disaster Management Authority, GNCTD, hereby directs authorities concerned of GNCT of Delhi for strict compliance of the aforesaid Standard Operating Protocols (SOPs) issued by MHA, Govt. of India for the movement of Residents of Delhi stranded outside the country and of specified persons to travel abroad.



(Vijay Dev)  
Chief Secretary, Delhi

To,

1. All Additional Chief Secretaries/ Principal Secretaries/ Secretaries/ HODs of Government of NCT.
2. Commissioner of Police, Delhi.
3. Pr. Secretary (DIP) for wide publicity in NCT of Delhi.
4. All District Magistrates, Delhi.
5. All District Deputy Commissioners of Police, Delhi.

**Copy for information to:-**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, Delhi.
3. Secretary to Hon'ble Dy. Chief Minister, Delhi.
4. Secretary to Hon'ble Health Minister, Delhi.
5. Secretary to Hon'ble Labour Minister, Delhi.
6. Secretary to Hon'ble Transport Minister, Delhi.

7. Secretary to Hon'ble Social Welfare Minister, Delhi.
8. Secretary to Hon'ble Food & Supply Minister, Delhi.
9. Addl. Chief Secretary (Home), Delhi.
10. Pr. Secretary (Revenue)-cum-Divisional Commissioner, Delhi.
11. Pr. Secretary (Health & Family Welfare), Delhi.
12. All members of State Executive Committee, DDMA, Delhi.
13. System Analyst, O/o Divisional Commissioner, Delhi for uploading the Order on website of Delhi Government.
14. Guard File.

No.40-3/2020-DM-I (A)  
Government of India  
Ministry of Home Affairs

North Block, New Delhi-110001  
Dated 5<sup>th</sup> May, 2020

ORDER

In continuation of Ministry of Home Affairs' Orders No.40-3/2020-DM-I(A) dated 1<sup>st</sup> May 2020 and in exercise of the powers, conferred under Section 10(2)(l) of the Disaster Management Act, the undersigned, in his capacity as Chairperson, National Executive Committee, hereby issues Standard Operating Protocols (SOPs), for ***movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, as Annexed*** herewith, to Ministries/Departments of Government of India, State/Union Territory Governments and State /Union Territory Authorities with the directions for its strict implementation.

  
Home Secretary

To: (As per list attached)

1. The Secretaries of Ministries /Departments of Government of India.
2. The Chief Secretaries/Administrators of States/Union Territories.

Copy to:

- i) All Members of the National Executive Committee.
- ii) Member Secretary, National Disaster Management Authority.

**Annexure to Ministry of Home Affairs' (MHA) Order No.40-3/2020-DM-I (A)  
dated 5<sup>th</sup> May, 2020**

**A. Standard Operating Protocol (SOP) for movement of Indian Nationals stranded outside the country**

In order to contain the spread of COVID-19 pandemic, international travel of passengers has been prohibited under MHA's Orders related to lockdown measures. As per information available, many Indian Nationals who had travelled to different countries before the lockdown, on various purposes such as employment, studies/ internships, tourism, business, etc., are stranded abroad. Due to their prolonged stay abroad, they are facing distress and are desirous of returning to India urgently. Apart from the above cases, there are other Indian Nationals who need to visit India in medical emergencies or death of a family member.

2. In order to facilitate the movement of such Indian Nationals, the following SoP is hereby laid down:

- i. Such persons will register themselves with the Indian Missions in the country where they are stranded, along with necessary details as prescribed by MEA.
- ii. They will travel to India by non scheduled commercial flights to be arranged by Ministry of Civil Aviation (MOCA); and, naval ships to be arranged by Department of Military Affairs (DMA). Only those crew and staff, who are tested COVID-19 negative, will be allowed to operate these flights/ ships.
- iii. Priority will be given to compelling cases in distress, including migrant workers/ labourers who have been laid off, short term visa holders faced with expiry of visas, persons with medical emergency/ pregnant women/ elderly, those required to return to India due to death of family member, and students.
- iv. The cost of travel, as specified by MoCA/ DMA will be borne by such travellers.
- v. Based on the registrations received, MEA will prepare flight/ ship wise database of all such travellers, including details such as name, age, gender, mobile phone number, place of residence, place of final destination; and information on RT-PCR test taken and its result. This data base will be shared by MEA with the respective State/ UT in advance.
- vi. MEA will designate State/ UT wise nodal officers, who will co-ordinate with the nodal officers designated for this purpose by the respective States/ UTs.
- vii. MEA will display with at least two days notice, the schedule (day, place and time of arrival) of the incoming flight/ ship, on their online digital platform.



- viii. Before boarding, all travellers shall give an undertaking that they would undergo mandatory institutional quarantine for a minimum period of 14 days on arrival in India, at their own cost.
- ix. All travellers will also be required to give an undertaking that they are making the journey at their own risk.
- x. At the time of boarding the flight/ ship, MEA will facilitate thermal screening as per health protocol. Only asymptomatic travellers would be allowed to board the flight/ ship.
- xi. Passengers arriving through the land borders will also have to undergo the same protocol as above, and only those who are asymptomatic will be enabled to cross the border into India.
- xii. Self-declaration form (with health and personal details) in duplicate will be filled in advance by all passengers coming from any point of entry, i.e., land, sea or airports, and a copy of the same will be given to Health and Immigration officials present at the airport/ seaport/ landport.
- xiii. While on board the flight/ ship, the health protocol of MoCA/ DMA will be strictly followed. This would include wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. to be observed by airline/ ship staff, crew and all passengers.
- xiv. On arrival, thermal screening, as per health protocol, would be carried out in respect of all the passengers by the Health officials present at the airport/ seaport/ landport.
- xv. All passengers shall be asked to download *ArogyaSetu* app on their mobile devices.
- xvi. The passengers found to be symptomatic during screening shall be immediately taken to medical facility as per health protocol.
- xvii. The remaining passengers shall be taken to suitable institutional quarantine facilities, to be arranged by the respective State/ UT Governments. These facilities may be as far as possible, in the district headquarters, of the district to which the arriving passengers belongs.
- xviii. These passengers shall be kept under institutional quarantine for a minimum period of 14 days.
- xix. If they test negative after 14 days, they will be allowed to go home and will undertake self-monitoring of their health for 14 more days as per protocol. The remaining persons will be shifted to the medical facility by the State/ UT Government.

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## **B. Standard Operating Protocol (SOP) for movement of persons stranded in India who are desirous to travel abroad**

In order to contain the spread of COVID-19 pandemic, international travel of passengers has been prohibited under MHA's Orders related to lockdown measures. As per information available, many persons are stranded in India who desirous to travel abroad urgently for various purposes.

2. In order to facilitate the movement of such persons, the following SoP is hereby laid down:

- i. Such persons will apply to Ministry of Civil Aviation (MoCA) or to any agency designated by MoCA for this purpose, along with necessary details, including the places of departure and arrival, as prescribed by MoCA.
- ii. Only those persons shall be allowed to travel to the destination countries, who are citizens of that country; who hold visa of at least one year duration of that country; and green card or OCI card holder. In cases of medical emergency or death in the family, Indian Nationals holding six month visa can also be allowed.
- iii. Before the tickets of such persons are confirmed, MoCA will ensure that the destination country allows entry of such persons in that country. The conditions, if any, imposed by the destination country, will have to be fulfilled by the person intending to travel.
- iv. The travel from India shall be by on the non scheduled commercial flights that are being arranged by MoCA for bringing back stranded Indian Nationals from abroad.
- v. The cost of travel, as specified by MoCA, will be borne by such travellers.
- vi. At the time of boarding the flight, MoCA will ensure that all travellers undergo thermal screening as per health protocol. Only asymptomatic travellers would be allowed to board the flight.
- vii. While on board the flight, health protocol as issued by MoCA will be strictly followed. This would include wearing of masks, environmental hygiene, respiratory hygiene, hand hygiene etc. to be observed by airline staff, crew and all passengers.

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